BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 204/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

Maize Products

V/s.

Khushi Foods Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Adv. Prachité Shah Advocate fetitioner - Khah

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ORDER

Learned Advocate Ms. Prachiti Shah i/b Nanavati & Nanavati present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 09.01.2018 for objections of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL